

**In the National Company Law Tribunal, Jaipur**

**Item No. 210**  
**CP No. (IB)- 274/7/JPR/2019**

**UNDER SECTION 7 OF IBC, 2016**

**In the matter of:**

**Sangeeta B. Agarwal through AR Banshidhar D. Agarwal**

**.....Applicant/Petitioners**

**VS.**

**FS Housing Pvt. Ltd.**

**.....Respondent**

**Order delivered on 19.12.2019**

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER**  
**SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Prabhansh Sharma, Adv.  
Banshidhar Agarwal, AR

For Respondent(s) : Sahaj Sharma, Adv.

**ORDER**

Heard the submissions made by the counsel for both the parties. The petition filed under Section 7 of the IBC by the Financial Creditor is now sought to be withdrawn in terms of Rule 8 of IBC (Application to Adjudicating Authority) Rules, 2016. The Application filed in this regard by the Financial Creditor is taken on record. The said application contains a settlement agreement which in the relevant Annexure shows the quantum of principal and interest to be paid in six instalments. The counsels have also made a mention that the last instalment is due on 20<sup>th</sup> May, 2020. In case if the Corporate Debtor fails to meet the commitment or the cheques get dishonoured for any reason whatsoever the



Financial Creditor will have right to revive the matter. The matter is disposed off  
and the petition stands withdrawn.

Sd/-

**(RAGHU NAYYAR)**  
**TECHNICAL MEMBER**

Sd/-

**(P. S. N. PRASAD)**  
**JUDICIAL MEMBER**